

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No.612/2019

IN THE MATTER OF:-

Vinod Kumar Bansal

.....Applicant

Versus

State of Haryana

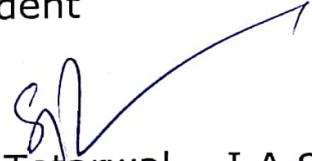
.....Respondent

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Respondent



(Dr. Sangeeta Tetarwal , I.A.S)
District Municipal Commissioner,
Sirsa

Date :
Place :

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Status report of Dr. Sangeeta

Tetarwal, District Municipal

Commissioner, Sirsa on behalf of the

State of Haryana regarding

functioning of solid waste

Management System in Mandi

Dabwali City.

RESPECTFULLY SHOWETH:-

1. That the instant status report is being filed in compliance to the directions dated 28.07.2020 passed by this Hon'ble National Green Tribunal in the above mentioned Application. ✓
2. That the Principal Bench of Hon'ble National Green Tribunal, New Delhi was pleased to passed the directions vide order dated 28.07.2020, the operative part of the aforesaid directions is as under:-

"XXX

XXX

XXX

The issue for consideration is the remedial action against unscientific handling of solid waste at Dabwali, District Sirsa, Haryana. Vide order dated 13.08.2019, a facts-and-action-taken report was sought from the Municipal Council, Dabwali and the Haryana State Pollution Control Board (HSPCB). 2. Accordingly, a report has been filed by SPCB on 05.03.2020 acknowledging failure in compliance of Solid Waste Management Rules, 2016 and further stating that show cause notice was issued to the Municipal Council, Dabwali to which there was no satisfactory reply which led to assessment of compensation and initiation of prosecution. The report is as follows: 2 "1. That in compliance of order dated 13.08.2019 a joint team of Haryana State Pollution Control Board and Municipal Council, Dabwali inspected the sanitary landfill site of MC Dabwali & town Dabwali on 27.08.2019 to verify the status of compliance of the Solid Waste Management Rules, 2016. The Joint inspection report prepared alongwith photographs is annexed herewith as Annexure-R/1. 2. That after inspection of the said sanitary landfill site & town, Joint team observing several deficiencies in proper & scientific management of Solid Waste. Accordingly, a show cause notice was issued by the Board to the MC, Dabwali vide letter no. 1673 dated 28.08.2019 is annexed herewith as Annexure-R/2. The said cause notice is replied by the MC, Dabwali vide their letter no.1240 dated 11.09.2019 is annexed herewith as Annexure-R/3, but reply of SCN not found satisfactory because the authority neither made compliance of Solid Waste Management Rules, 2016. 3. That for deficiencies found in the scientific disposal of Solid Waste of town Mandi Dabwali, the proposal of Environment Compensation of Rs. 1,33,60,480/- has been submitted to Head Office for approval as per Board Policy dated 29.04.2019 by Hisar Regional Officer vide letter dated 04.12.2019 is annexed herewith as Annexure-R/4. 4. That the Hisar Regional Officer also initiated the prosecution action under relevant Environment Acts & has submitted case for vetting & approval of prosecution against responsible officers of Municipal Council, Mandi Dabwali vide letter No. 3807 dated 04,12.2019 is annexed herewith as Annexure-R/5. 5. That answering Board has directed the MC, Dabwali vide letter dated 06.02.2020 to submit the Action plan for collection, segregation and disposal of solid waste as per Solid waste Management Rules, 2016 and directions passed by Hon'ble NGT in OA No. 606/2018. Accordingly the MC Dabwali vide their letter No. 450 dated 19.02.2020 has submitted action plan for collection, segregation and disposal of Solid Waste

generated from Mandi Dabwali Town. Copy of Board letter dated 06.02.2020 and MC Dabwali letter dated 19.02,2020 are annexed herewith as Annexure R/6 and Annexure- R/7 respectively. Conclusion: The Municipal Council, Mandi Dabwali has not made provision for door to door collection of segregated Solid Waste and scientific management of Solid Waste. The said local body is not complying the duties and responsibilities 3 assigned to them as per Rule No.15 of the Solid Waste Management Rules,2016. The sanitary landfill site of Municipal Council, Mandi Dabwali is found non-complying with provisions of Environment Protection Act, 1986."

"XXX

XXX

XXX

3. After considering the report submitted in compliance of the order dated 04-05-2020, Hon'ble National Green Tribunal passed the order dated 28-07-2020. In compliance of order dated 28-07-2020, the present status report is being filed as under :-

Particulars

4. Door To Door Collection

- 1-That it is most humbly submitted that the Municipal Council, Mandi Dabwali Town have an area of 12.08 Sq.Km. The Municipal Committee, Mandi Dabwali was upgraded by the Government vide notification no. 18/160/2014-3CI dated 04.03.2014 by including surrounding areas and nearby villages. The Municipal Council having population of 53,401 as per Sensus 2011. The Municipal Council has been divided in 21 wards. The Municipal Council, Mandi Dabwali have about 24,005 households and 11 number of commercial areas. The

total solid waste generation in the town is 28 TPD.

- 2- That the present status of the Door to Door collection of the Solid Waste Management is 100%.
- 3- That the requisite and sufficient funds to carry out the work for the Solid Waste Management are available with the Municipal Council, Mandi Dabwali.
- 4- That the details pertaining to the Solid Waste Management System carried out by the Municipal Council, Mandi Dabwali have been achieved upto 100%. The copy of the details in this regard along with the picture photographs displaying the aforesaid submissions are annexed as

Annexure A-1.

5-Source Segregation

That it is humbly submitted that as explained above, the work of source segregation could not be started by Municipal Council, Dabwali due to some Administrative as well as Technical issues upto December, 2019. But since in the beginning of 2020, the work of Source Segregation has been started by the Municipal Council, Dabwali by following the relevant norms and the work is under progress. That all the 21 wards of Municipal Council, Mandi Dabwali has been covered under 100% Source Segregation and 100% household are being covered under source segregation by providing separate provision for collection segregated waste (wet waste, dry

waste, domestic hazardous waste, bio-medical waste) IEC activities are carried out time to time to encourage residents for source segregation. In this work 16 no. of vehicles equipped with mechanism of separate collection of wet waste, dry waste, domestic hazardous waste and domestic bio-medical waste.

GAP : No Gap

Fund requirement and availability of Funds: The requisite funds for this project are available in Municipal Council, Dabwali.

Copies of latest Pictures photographs of Ground Status Report and IEC Activities are annexed as **Annexure A-2**.

6-Status of Public Sweeping in Municipal Council, Mandi Dabwali

In Municipal Council, Mandi Dabwali, presently 75 sweepers are working for sweeping work. The manual sweeping work is carried out 2 times daily. In addition to the above night sweeping of main roads is also carried out by Truck Mounted Mechanical road Sweeping Machine from the month of June-2020. This machine has Monitored GPS System and rotating Disks served as mechanical brooms that swept the dirt on the street or road about 30 K.M daily.

GAP : 100% achieved for daily sweeping. Hence there is no Gap.

Copies of latest Pictures photographs of Ground Status Report

are annexed as **Annexure A-3**.

7-Status of Wet Waste Processing :

The amount of solid waste generated by humans is 28 TPD. In which total Quantity of collected Dry waste is 16 TPD and total quantity of collected wet waste is 12 TPD. Technologies used for wet waste processing are pit composting and windrow composting. At present there are 20 compost pits have already been constructed by Municipal Council Dabwali for composting at Dump Site near Ram Bagh and for Horticulture Waste 10 number, compost pits have also been constructed in the Municipal Parks and Municipal Office. Apart of this, a work order no. 1374 dated 19-08-2020 of estimated cost Rs. 1,14,52,000 was issued to M/s Garga Associates for the Construction of boundary wall, Shed, Pits and other works at dumping site at Mandi Dabwali to develop the site from firm start the work on dated 01-09-2020 and 25% work completed but local public made hindrance and starts strike at site. MC tried to start work with help of police but due to heavy appose by public, work could not be started even after interference by SDM Dabwali and Deputy Commissioner Sirsa. So new site at Uttam Nagar, ward no 1 is being considered by MC. ✓

Funds are available in Municipal Council, Dabwali for this activity.

Copies of latest Pictures photographs of Ground Status Report, newspaper details and work order are attached as **Annexure**

A-4

8-Status of Dry Waste Processing /MRF Facility:

Municipal Council has already established MRF Facility at Old Municipal Council office in March-2020. The dry waste is being segregated in different categories/fractions on the basis of their use as per norms. MC Dabwali has engaged an agency named Green Planet Waste Management Ltd. for collection, transportation and scientific disposal of dry waste including plastic waste non recyclable, Multi Layer Plastic, Dirty and Mix Plastic waste etc vide letter no. 07 dated 05-01-2021.

Copies of latest Pictures photographs of Ground Status Report and above mentioned letters are attached as **Annexure A-5**.

9-Scientific Landfill : Provision of scientific landfill site is included in bio-remediation of legacy waste and sanitary landfill site is to be developed by agency for disposal of inert and is to be constructed as per norm /specification prescribed by CPHEEO/central pollution control board .A proposal for wet and dry waste processing is under process for mc mandi dabwali and provision of scientific landfill site is also included in this proposal.

10- C&D Waste :

A separate Site has also been identified for collection of C&D waste in Uttam Nagar ward no 1, Municipal Council Dabwali. Total estimated generation of C&D waste in Municipal Council Dabwali is approximately 4-5 TPD.As per the Local conditions and behavior of general public, most of the C&D waste generated has been used as lean concrete in the construction activities and also used in filling of low lying areas. About 40 Ton C&D waste collected at identified site has been utilized at

low laying area in Rambagh Ward no 4 situated on MC land in public interest. At Present no C&D Waste is existing at identified site.

A Call centre/helpline no. 01668-222623 is also set up by MC Dabwali for public grievances regarding C&D waste.

A common tender for all MCs in District Sirsa is being invited by MC Sirsa for hiring of agency for collection and processing of C&D waste.

Copies of latest Pictures photographs of Ground Status Report are annexed as **Annexure A-6**.

11- Management of Plastic Waste :

A special task force has been constituted by Municipal Council, Mandi Dabwali for checking of the use of banned plastic. Regular inspections are being carried out by the Task force and Municipal Council has also imposed 132 numbers of challians for using banned plastic and also recovered an amount of Rs. 2,03,500/- from dated 01-01-2019 to 31-12-2020. Further, for management of Plastic waste collected from the households, the MRF center has also been established by the Municipal Council, Mandi Dabwali where the segregation of different fractions on the basis of their use being done. The agency Green Planet Waste Management Pvt. Ltd., 506, Nipun Tower, Karkarduma Community Center Delhi has been engaged for collection and scientific disposal of dry waste including Plastic Waste, non recyclable multi layer plastic, dirty and mix plastic vide letter no 07 dated 05-01-2021. All plastic waste will be scientifically disposed off by the agency engaged.

Copies of latest Pictures, challan photographs and above mentioned letters are annexed as **Annexure A-7**.

12- Bulk Waste Generators (BWGs):

There are no such establishments in the limit of Municipal Council, Mandi Dabwali which generates the waste more than 50 KG. So, the waste from all the commercial establishments is being collected by the Municipal, Council, Mandi Dabwali.

13- Refuse Derived Fuel

The MRF facility in Municipal Council, Mandi Dabwali is operational since December 2020 & approximate 5-6 Ton RDF has been recovered from the dry waste which is stored separately. The user of RDF are being identified by MC Dabwali. At present RDF is being disposed off partially as agency engaged for scientific disposal of plastic waste is also disposing non recyclable multi layer plastic.

14- Bio Remediation of legacy waste

There is approximate 30684 Ton of legacy waste present at the existing dumping site of Municipal Council, Mandi Dabwali. The work order has been issued vide memo no. MCD/XEN/2020/1284 dated 04-11-2020 for the bioremediation of the legacy waste. Machinery is being installed. Work has been started by M/s Sona Enterprises Ltd. and will be completed within the timeline fixed by Hon'ble NGT i.e. 07-04-2021. Photographs and work order copy are

attached as **Annexure A-8**

15- Preventing solid waste from entering into water bodies:-

It is pertinent to mention here that there is no open drain exist in the limit of Municipal Council, Mandi Dabwali.

16- Penalty provision :

A special task force has been constituted by Municipal Council, Mandi Dabwali for the regular inspection of the illegal garbage dumping, burning of waste & use of banned plastic. The detailed status in this regards is as under :-

1	Penalty provision	100%	SWM bye laws notified by the ULB	Yes	
			Spot fine provision described in swm bye laws for littering, garbage burning and non-compliance of SWM rules as well as bye laws	Yes	
			Penalty provision for non-compliance of C&D waste management rules 2016	Yes	
			Penalty provision for de-sludging from tankers in open space/water body	Yes	
			Penalty provision for violation of notification on single use plastic and plastic less than <50 micron thickness	Yes	
			Total challans issued for non-compliance of plastic waste/ban single use plastic (from 1.1.2019 to 30.6.2020)	132	
			Total amount collected against challans issued for non-compliance of plastic waste/ban single use plastic (from 1.1.2019 to 30.6.2020)	203500	

17- Notification of Bye Laws :

Bye Laws have already been notified by Municipal Council, Mandi Dabwali.

18- Citizen Grievance Redressal :

1	Citizen Grievance Redressal	100%	Swachhta App promotion done in the ULB	Yes	
			Total no. of complaints received as on 31.12.2020	45	
			Total no. of complaints resolved as on 31.12.2020	45	

19- Monitoring of Mechanism :

1	Monitoring mechanism	100%	National MIS portal (swachhbharaturban.gov.in) updated by ULB on monthly basis before 5th day of each month.	Yes	updated by time to time
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That even after arranging the aforesaid mechanism to carried

out the Solid Waste Management in the Municipal Council, Mandi Dabwali several discussions are being hold with the concerned Higher Officers concerning to the project at the headquarter for the smooth functioning of Solid Waste Management System and Management of Door to Door Source Segregation.

That however, the work of appropriate management of Waste Management System and Management of Door to Door Source Segregation was sometime slow due to the impact of Covid-19. However, the Municipal authorities have tried its best for the smooth functioning of this Solid Waste Management Project without any hindrance. It is also relevant to mention here that the present issue is also one of the part of the management of the present circumstances but the answering applicant could not draw the requisite attention for the implementation of aforesaid direction of this Hon'ble National Green Tribunal. Because the State Government has declared the Urban Local Bodies as a Department of Essential Services. That inspite of the aforesaid circumstances the answering applicant made best efforts by keeping in view all the aspects leading to the management of legacy waste remediations in the Municipal area of Mandi Dabwali for the smooth functioning of Solid Waste Management System and Management of Door to Door Source Segregation.

That in view of the submissions and averments made above, it is humbly submitted that the present Status Report pertaining to the Solid Waste Management System and Management of Door to Door Source Segregation in the Municipal area of Municipal Council, Mandi Dabwali may kindly be accepted. Further, the Municipal Council, Mandi Dabwali and the applicants making sincere efforts to ensure the compliance of the directions dated 28.07.2020 of this Hon'ble National Green Tribunal with letter and spirit.

Respondent

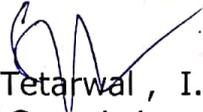

(Dr. Sangeeta Tatarwal, I.A.S)
District Municipal Commissioner,
Sirsa

Date :
Place :

Verification:-

Verified that the content of para 1 to 23 of the status report by way of affidavit are true and correct to my knowledge derived from official record. No part of it is false and nothing has been concealed therein.

Respondent


(Dr. Sangeeta Tatarwal , I.A.S)
District Municipal Commissioner,
Sirsa

Date :

Place :

Annexure A-1

Door to Door Collection



Annexure A-2

Source Segregation



कार्यालय नगर परिषद मण्डी डबवाली (जिला सिरसा)
mcdabwalinew@gmail.com Ph. 01668-222623

सार्वजनिक सूचना

भारत सरकार द्वारा देश को खुले में शौच मुक्त करने के लिए स्वच्छ भारत मिशन के अन्तर्गत अभियान चलाया हुआ है। जिसके तहत नगर परिषद मण्डी डबवाली के सभी वार्डों को खुले में शौच मुक्त करते हुए मण्डी डबवाली शहर को **ODF+** घोषित करते हैं। इसका तात्पर्य यह है कि नगर परिषद मण्डी डबवाली के अधीन किसी भी वार्ड में कोई भी खुले में मूत्र विसर्जन व शौच न जाएं, यदि इस आदेश की अवहेलना की जाती है तो सम्बन्धित व्यक्ति पर नगर परिषद मण्डी डबवाली द्वारा निर्धारित रूपये 500/- प्रति व्यक्ति जुर्माना किया जाएगा।

**प्रधान नगर परिषद एवं
उपमंडल अधिकारी ना., डबवाली**

**कार्यकारी अधिकारी,
नगर परिषद मण्डी डबवाली**

अपील/नोटिस

नगर परिषद मण्डी डबवाली द्वारा शहरवासियों से अपील की जाती है कि नगर परिषद द्वारा शहर में जो घर-घर से कूड़ा उठाने के लिए गाड़ियां लगाई हुई हैं उनमें कूड़ा गीला और सूखा कूड़ा अलग-अलग करके डालें। सूखे कूड़े में प्लास्टिक, कागज, प्लास्टिक बोतल, रैपर आदि आते हैं तथा गीले कूड़े में फल/सब्जी के छिलके, चाय-पत्ती का कचरा आदि आते हैं। खतरनाक कूड़ा जैसे कि ऐसिड, फिनाईल की बोतल, कांच का अन्य सामान इत्यादि को नगर परिषद वाहन पर लगे लाल डिब्बे में व प्रयोग किये हुए मास्क व ग्लब्स आदि नगर परिषद के वाहन पर लगे पीले थैले में डालें। किसी भी प्रकार के कूड़े/कचरे को बाहर ना फेंके और न ही कूड़े को जलाएं। कोई भी दुकानदार/व्यक्ति प्लास्टिक कैरी बैग का प्रयोग ना करें। शहर की सफाई व्यवस्था में पूर्ण योगदान दें ताकि शहर को स्वच्छ व सुंदर बनाया जा सके।

**कार्यकारी अधिकारी,
नगर परिषद, मण्डी डबवाली**

अपील/नोटिस

नगर परिषद मण्डी डबवाली द्वारा शहरवासियों से अपील की जाती है कि शहर में गली व सड़क पर मकान इत्यादि का मलबा ना डालें। अगर कोई भी व्यक्ति मकान इत्यादि का मलबा डालता हुआ पाया गया तो नगर परिषद मण्डी डबवाली द्वारा जुर्माना वसूल किया जाएगा। मलबा **C & D** इत्यादि के लिए नगर परिषद मण्डी डबवाली द्वारा निर्धारित स्थान वार्ड नं. 1 में उत्तम नगर के पास खाली स्थान है जहां पर मलबा और सी. एंड डी. इत्यादि डालना निर्धारित है। किसी भी मकान मालिक द्वारा मलबा इत्यादि स्वयं या नगर परिषद कार्यालय के श्री कंवल सिंह लिपिक (98136-84171) से सम्पर्क करके नगर परिषद के वाहनों द्वारा उठवा सकते हैं जिसका किराया 500 रू: प्रति ट्राली है।

जूनियर इंजीनियर, एम.सी. डबवाली

Annexure A-3

Public Sweeping



Annexure A-4

Wet Waste Processing



दैनिक email-dabwalidarpan@gmail.com

डबवाली दर्पण

संपादक:असीम बांसल 93166-11566 समाचार संपादक:नरेश अरोड़ा 92540-11566, 98129-64278

वर्ष 2 अंक 295 रविवार 13 दिसंबर 2020 (माघ कृष्ण त्रयोदशी) मूल्य 1.50

पिकअप पलटने से दो साल की बच्ची की मौत, सात घायल



डबवाली दर्पण

डबवाली। गांव खुदया मलकाना के समीप शुक्रवार रात्रि करीब दो बजे पिकअप पलट गई। इससे मां की गोद में सो रही दो साल की बच्ची की मौके पर भीत हो गई। जबकि बच्ची की मां व पिता सहित सात लोग गंभीर रूप से घायल हो गये। जयलों को निजी अस्पताल में भर्ती करवाया गया। घटना की सूचना मिलने पर पुलिस मौके पर पहुंची। मिली जानकारी के अनुसार राजस्थान के भरतपुर जिले के गांव कामा निवासी कर्म सिंह परिवार सहित डबवाली के समीप जर्दीग कालोनी में रहता है। कर्म सिंह परिवार सहित नगर पालिका के चुनाव को लेकर अपने गांव गया हुआ था। पिकअप गाड़ी से रात्रि के करीब दो बजे वापस डबवाली लौट रहे थे। इसी दौरान खुदया मलकाना नहर के समीप रोड पर गाड़ी खड़ी हुई थी। पिकअप चालक ने गाड़ी से अचानक बचाने का प्रयास किया। पिकअप को तेज गति होने अचानक पलट गई। इसके बाद नजदीक खाई में जा रही। पिकअप पलटने से कर्म सिंह की दो साल की बेटी सपना की मौके पर ही मौत हो गई। कर्म सिंह व उनकी गर्भवती पत्नी हिना, उसके पिता 64 वर्षीय प्रेमपाल, 70 वर्षीय महिला पत्नी, 55 वर्षीय राजी, 20 वर्षीय अजय व 25 वर्षीय आजाद सिंह घायल हो गये। घटना की सूचना मिलने पर भाई कन्हैया सेवा सोसायटी की एंड्रयूज लेजर चालक कुलवंत सिंह मौके पर पहुंचा। कुलवंत सिंह ने घायलों को अस्पताल में पहुंचाया। डबवाली सार थाक के एएम्आइ मदत सिंह ने बताया कि सड़क छतरे में दो साल की बच्ची की मौके पर ही मौत हो गई। जबकि सात लोग घायल हो गये। डबवाली अस्पताल में बच्ची के शव का पोस्टमार्टम करवाकर शव परिवारों को सौंप दिया है।

MANU'S DINE & TAKE A WAY

Near Shiv Mandir, Killianwali Road

First Restaurant in Town to use 100% Disposable and Pure Veg.

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हर काम में क्यों उत्पन्न हो जाती है बाधा!

काम आरंभ हो तो डंपिंग स्टेशन के नरक से मिलेगी मुक्ति, स्वर्ग भूमि का होगा विकास, कचरे से प्राप्त होगा राजस्व



डबवाली दर्पण

डबवाली। यू तो डबवाली यह हमेशा से ही राजनीति का शिकार रहा है, जिसके कारण विकास कार्य अपनी गति को कायम नहीं रख पाते तो वही दूसरी इस शहर की यह भी रिवाजत रही है कि जब-जब विकास कार्य करवाने की तैयारी होती है तो उस



दौरान अधिकारियों व ठेकेदारों के खिलाफ शिकायतों का अंबार खड़ा कर काम पर विराम लगावा देते हैं तो वहीं कुछ लोग अपने हितों को साकार रूप देने के लिए भी बाधा उत्पन्न कर देते हैं। अब बात करें रामबाग के निकट बने बांधों पुराने डंपिंग स्टेशन से उठने वाली दुर्गंध से मुक्ति दिलवाने के लिए नगर परिषद ने करोड़ों रुपये

की लागत इसे नया स्वरूप देने का इरादा किया है और कुछ प्रबंधक खासत तौर पर काम आरंभ करने की तैयारी पर काम किया जाता है। इस कार्य को अंजाम तक ले जाने के लिए कार्य भी आरंभ कर दिया गया लेकिन एक तरफ अंडर ओवर ब्रिज बन जाने और दूसरी ओर से लगभग एक वर्ष पूर्व लेखे विभाग द्वारा पोल रूमी दिवार खड़ी कर देने

रास्ता बनाया जाने लगा। यहां से रास्ता मिल जाने से डंपिंग स्टेशन पर बनने वाले कूड़ा निस्कारण प्रोजेक्ट को आसानी से तैयार किया जा सकता है। इस प्रोजेक्ट के अस्तित्व में आ जाने से आस-पास के इलाके के लोगों को जहां गंदगी से छुटकारा मिलेगा तो वहीं इससे नगर परिषद के राजस्व में भी इजाजत होगा और दोहरे लाभ से इंकार नहीं किया सकता।

रामबाग में से रास्ता मिलने की अनुमति मिलने के बाद जब काम आरंभ हुआ तो यहां बच्चों को कब्रें खोदने का विवाद उत्पन्न हो गया। कुछ लोगों ने आरोप लगाया कि रामबाग समिति ने नगर परिषद को जमीन बेच दी है जबकि वास्तविकता इसके विपरीत है क्योंकि रामबाग की भूमि किसी और की नहीं बल्कि नगर परिषद की है। ऐसे में नगर परिषद को यहां से रास्ते के लिए भूमि लेने

हो पाएगा।

रामबाग में बढ़ेंगी सुविधाएं

डबवाली दर्पण

डबवाली। डंपिंग स्टेशन की ओर जाने के लिए रास्ता मिल जाने के बाद जहां गंदगी से मुक्ति मिलेगी तो वहीं रामबाग की सुविधाएं भी बढ़ेंगी। नगर आयुक्त संगीता तेलरवाल ने नगर परिषद को यह आदेश अपने प्रथम दौर के दौरान यह आदेश जारी कर दिए थे कि रामबाग में पक्का पार्किंग स्थल, अंतिम संस्कार के लिए एक एनसीबी चर्चित भूखंड लगाने के साथ अन्य सुविधाएं उपलब्ध करवाई जाएं। इस दिशा में नगर परिषद जल्द ही काम आरंभ करने जा रही है।

काम रोकने में किसके हित जुड़े हैं?

डबवाली दर्पण

डबवाली। काम रोकने में किसके हित जुड़े हैं और कौन लोग है जो जनधनियों को भड़काने का प्रयास कर रहे हैं। इसकी जांच होनी चाहिए और सोमवार को हट्टियों की रिपोर्ट सामने आने के बाद यह तो स्पष्ट हो ही जाएगा। वहीं दूसरी ओर पुख्ता सुझावों से मिली जानकारी से यह संकेत मिल रहे हैं कि एक राजनीतिवादी की निजी भूमि पंजाब क्षेत्र में पड़ती है और वह डंपिंग स्टेशन के स्थान पर लगने प्रोजेक्ट के खिलाफ है। यह जानकारी सुझाव से निकलकर आ रही है। चर्चा तो यह भी है कि सत्ताकब्जे दल से जुड़े एक नेता ने ही करोड़ों की लागत से तैयार हो चुके अंडर ओवरब्रिज को बनवाने में अहम भूमिका अदा की थी जो हरियाणा की सीमा से होकर पंजाब की ओर जाकर निकलेगा। पंजाब क्षेत्र में एक स्थानीय नेता के साथ पंजाब के राजनीतिज्ञों की जमीन भी इस क्षेत्र में पड़ती है। अपनी भूमि को विकसित करने के उद्देश्य से ही अंडर ब्रिज का निर्माण करवाया गया और डंपिंग स्टेशन पर लगने वाला प्रोजेक्ट इन राजनीतिज्ञों की जमीन विकसित होने में बाधा उत्पन्न करेगा। इसलिए इस कार्य में बाधा डालने का प्रयास किया जा रहा है।

बांसल कम्प्यूटर एंड सीसीटीवी कैमरा कॉलोनी रोड, नजदीक चुंगी स्कूल, मंडी डबवाली 93166-11566

Annexure A-4

from

Municipal Engineer,
Municipal Council,
Mandi Dabwali (Sirsa)

To

M/s Garga Associates,
St. No 1, Gali Shiv Mandir wali,
Shiv Colony, Bathinda.

Memo No. 1374

Dated 19/8/2020

Sub :

Const. of Const of Boundary Wall at Dumping site and IPB Street and shed in MC Mandi Dabwali.

Tender ID : 2020_HRY_128585_1

Estimated Cost : 105.22 Lacs

Rates : As per approved by DULB vide memo no. EE-III/DULB/2020/2682 dated 11-08-2020 Tender

Approved Rate (in Rs.): 1,14,52,677/-

Technical Sanction : vide DULB memo no. EE-III/DULB/2020/2752 dated 17-08-2020

Administrative Approval : vide DULB memo no. EE-III/DULB/2020/522 dated 26-02-2020

Condition of Contract

1. First running bill will be paid only after execution of atleast 60% of the allotted work or as per direction/decision of engineer incharge.
2. The quantity of work can be increased /decreased and HSR items can be added /substituted/replaced/omitted by engineer in charge according to requirement on site in the interest of work.
3. No material will be supplied by the department.
4. The earnest money deposited for the tender will be returned to the contractors/firms after the payment of first running bill .
5. Sale Tax/Cess Charges/Income Tax/GST will be deducted from the bills of contractor as per the instruction of the govt.
6. Engineer In Charge reserves full right to withhold any percentage of amount from bill if he is not satisfied with work executed at site.
7. The quality control tests will be got done by department and the material for such tests will be taken from site. In case the material is not found up to the requirement, the same will be rejected. Cost of tests will be borne by contractor.
8. Any ongoing work costing can be checked by Haryana as per directions issued by DULB Haryana vide memo No. DULB-TB/2019/6690 dated 10.09.2019 and monitoring committee.
9. The agency has to get inspected the bed of the street /road to the junior engineer before laying of lean concrete/any sort of layer.
10. The agency has to use 43/53 grade O.P.C cement bags only.
11. Contractor is required to provide cautionary measurement/sign boards etc. during execution of work, and he is fully responsible for any loss/compensation in case of accident, mishap at the site of work.
12. The contractor will have to make an agreement with the MC Mandi Dabwali within a week after receipt of the work order otherwise work order will stand cancelled and EMD will be forfeited.
13. The agency has to complete the work as per specification and within the stipulated time period. The agreement will be terminated and work order will stand cancelled if no work is executed at site (due to lapse on part of agency) with in stipulated time of completion .
14. The Contractor will be bound to follow all the conditions written in the tender form MW4, D.N.I.T. and Tender Notice.
15. No Work will be executed in night hours and holidays without prior permission of Engineer-in Charge.
16. The agency has to do the work strictly as per specification and further during the inspection of work/testing at any time in future by any Govt. Department/agency, if any deficiency in the work is noticed the agency "personally" will be responsible instead of any municipal official or any employees. The agency is liable to pay for any recovery if found against agency due to deficiency in the work executed by that agency. Moreover the agency will bear the losses personally without any excuses. At the time of agreement the agency has to submit an under taking in form of affidavit dully for the same dully attested by tehsildar .
17. The amount 10% of the work done will be detained as security for three years as warranty for any defects or damaged observed in the work except any kind of natural disaster. Bank guarantee of amount equal to security amount will have to be deposited for release of security due in the guarantee period of three years.
18. Any items of work not provided in the contract schedule of rates, if required to be executed will be paid as per Haryana PWD Schedule of rates 1988, together with the ceiling premium exhibited in the NIT for various Chapters

(i)

subject to "premium or discount tendered by the contractor, where the items exist in Haryana PWD schedule of rates, 1988. The Department reserves the option to take away any item of work of any part thereof at any time during the occurrence of contract and re-allot to another contractor with due notice to the contractor without liability of compensation.

19. The Executing agency will be held responsible for any fault observed in the work for three years for the date of completion and the defects will be got rectified by the agency free of cost.
20. The sample testing will be got done from PEC, Chandigarh NIT Kurukshetra, CDLMGEC Panniwala Mota, Giani Zail Singh Campus College of Engineering & Technology & Maharaja Ranjit Singh Punjab Technical University or any other approved and reputed lab as per direction of M. C. Mandi Dabwali
21. Only ISI marked IPB paver block will be accepted and in case of RMC work the material for execution will be procured from RMC plant as approved by engineer in charge.


Municipal Engineer
Municipal Council
Mandi Dabwali



Annexure A-5

MRF Facility



Annexure A-5

प्रेषक
कार्यकारी अधिकारी
नगर परिषद्,
मण्डी डबवाली।

सेवा में

Executive Director,
Green Planet Waste Management
Pvt Ltd. 506 Nipun Tower
Center Delhi
Email Address : infor@gpwm.in

क्रमांक 07

दिनांक 05/01/2021

विषय :- **Registration for Collection and Recycling of Dry Waste including Plastic Waste, non recyclable Multi Layer Plastic, Dirty and Mix Plastic.**

उपरोक्त विषय के सन्दर्भ में ।

विषयाधीन मामले में आपकी सेवा में लिखा जाता है कि नगरपरिषद् मण्डी डबवाली द्वारा आपकी प्रस्तावना पर विचार करते हुये जनहित में प्लास्टिक वेस्ट लेने तथा उसके निष्पादन कार्य के लिए निम्नलिखित शर्तों पर अधिकृत किया जाता है :-

- i) नगरपरिषद् मण्डी डबवाली क्षेत्र से प्लास्टिक कुड़ा उठाने तथा निष्पादन करने के लिए आपकी फर्म को आगामी एक वर्ष के लिए अधिकृत किया जाता है। सन्तोषजनक कार्य की रिपोर्ट पर अधिकारियों की सहमति उपरान्त इस कार्यकाल को आगामी वर्ष के लिए अधिकतम 10 वर्ष बढ़ाया जा सकता है।
- ii) एजेन्सी द्वारा छंटनी उपरान्त प्राप्त Dry Waste including Plastic Waste, non recyclable MLP, Dirty and Mix plastic कुड़ा नगरपरिषद् मण्डी डबवाली द्वारा निर्धारित/निश्चित स्थान से उक्त एजेन्सी को अपने संसाधनों से उठवाना होगा।
- iii) नगरपरिषद् मण्डी डबवाली द्वारा उक्त कार्य के लिए उक्त एजेन्सी को किसी भी प्रकार की कोई भी अदायगी नहीं की जायेगी।
- iv) नगरपरिषद् मण्डी डबवाली की सीमा क्षेत्र से प्राप्त होने वाले Dry Waste including Plastic Waste, non recyclable MLP, Dirty and Mix plastic कुड़े को उठाने तथा निष्पादन करने के लिए Green Planet Waste Management Pvt. Ltd., 506, Nipun Tower, Karkarduma Community Center Delhi को आगामी एक वर्ष के लिए अधिकृत किया जाता है।

- v) नगरपरिषद् मण्डी डबवाली के पास उक्त अधिकृत एजेन्सी के कार्य आदेश/एग्जीक्यूट को रद्द करने का अधिकार होगा।
- vi) किसी भी प्रकार की जान-माल की हानि के लिए एजेन्सी पूर्णरूप से जिम्मेवार होगी। तथा समय-समय पर माननीय एन0जी0टी0 एवं सरकार से प्राप्त होने वाले निगमों व दिशा-निर्देशों की पालना उक्त एजेन्सी को करनी होगी।
- vii) किसी भी प्रकार की स्वीकृति/अनुमति जैसे पर्यावरण/लेबर/प्रदुषण इत्यादि एजेन्सी को अपने स्तर पर निगमानुसार प्राप्त करनी होगी। किसी भी प्रकार की कोताही पाये जाने पर एजेन्सी उक्त से सम्बंधित सभी प्रकार के कार्य के लिए स्वयं जिम्मेवार होगी।
- viii) अधिकृत कार्यकाल के दौरान पुलिस विभाग द्वारा यदि किसी भी व्हीकल्स का चालान/शील किया जाता है तो उसके लिए पूर्णरूप से उक्त एजेन्सी जिम्मेवार होगी।
- ix) उपरोक्त शर्तों के अतिरिक्त नगरपरिषद् मण्डी डबवाली द्वारा कोई नई शर्त किसी भी समय इन्द्राज की जा सकती है तथा नगरपरिषद् मण्डी डबवाली को किसी भी शर्त में संशोधन करने का पूर्ण अधिकार होगा।
- x) किसी भी प्रकार के विवाद की स्थिति में अन्तिम निर्णय जिला नगर आयुक्त सिरसा/माननीय उपायुक्त महोदय सिरसा का होगा, जोकि दोनों पक्षों को मान्य होगा।
- xi) एजेन्सी द्वारा कार्य आदेश जारी होने उपरान्त 07 दिन के अन्दर-अन्दर नगरपरिषद् मण्डी डबवाली के साथ उक्त कार्य हेतु एग्जीक्यूट करना होगा।

कार्यकारी अधिकारी
नगरपरिषद् मण्डी डबवाली

क्रमांक

दिनांक

1. इसकी एक प्रति उपायुक्त महोदय सिरसा व जिला नगर आयुक्त महोदय सिरसा को सूचनार्थ प्रेषित है।
2. इसकी एक प्रति सफाई निरीक्षक नगर परिषद मण्डी डबवाली को भेजकर आदेश दिये जाते हैं कि आप डोर टू डोर कलेक्शन के लिए अधिकृत फर्म द्वारा एकत्रित किये जाने वाले सूखे कूड़े को Green Planet Waste Management Pvt. Ltd., 506, Nipun Tower, Karkarduma Community Center Delhi को दिया जाना सुनिश्चित करें।

कार्यकारी अधिकारी
नगर परिषद् मण्डी डबवाली

Annexure A-6

C&D Waste



Annexure A-7

Plastic Waste Management



Annexure A-7

प्रेषक
कार्यकारी अधिकारी
नगर परिषद्,
मण्डी डबवाली।

सेवा में

Executive Director,
Green Planet Waste Management
Pvt Ltd. 506 Nipun Tower
Center Delhi
Email Address : infor@gpwm.in

क्रमांक 07

दिनांक 05/01/2021

विषय :- **Registration for Collection and Recycling of Dry Waste including Plastic Waste, non recyclable Multi Layer Plastic, Dirty and Mix Plastic.**

उपरोक्त विषय के सन्दर्भ में ।

विषयाधीन मामले में आपकी सेवा में लिखा जाता है कि नगरपरिषद् मण्डी डबवाली द्वारा आपकी प्रस्तावना पर विचार करते हुये जनहित में प्लास्टिक वेस्ट लेने तथा उसके निष्पादन कार्य के लिए निम्नलिखित शर्तों पर अधिकृत किया जाता है :-

- i) नगरपरिषद् मण्डी डबवाली क्षेत्र से प्लास्टिक कुड़ा उठाने तथा निष्पादन करने के लिए आपकी फर्म को आगामी एक वर्ष के लिए अधिकृत किया जाता है। सन्तोषजनक कार्य की रिपोर्ट पर अधिकारियों की सहमति उपरान्त इस कार्यकाल को आगामी वर्ष के लिए अधिकतम 10 वर्ष बढ़ाया जा सकता है।
- ii) एजेन्सी द्वारा छंटनी उपरान्त प्राप्त Dry Waste including Plastic Waste, non recyclable MLP, Dirty and Mix plastic कुड़ा नगरपरिषद् मण्डी डबवाली द्वारा निर्धारित/निश्चित स्थान से उक्त एजेन्सी को अपने संसाधनों से उठवाना होगा।
- iii) नगरपरिषद् मण्डी डबवाली द्वारा उक्त कार्य के लिए उक्त एजेन्सी को किसी भी प्रकार की कोई भी अदायगी नहीं की जायेगी।
- iv) नगरपरिषद् मण्डी डबवाली की सीमा क्षेत्र से प्राप्त होने वाले Dry Waste including Plastic Waste, non recyclable MLP, Dirty and Mix plastic कुड़े को उठाने तथा निष्पादन करने के लिए Green Planet Waste Management Pvt. Ltd., 506, Nipun Tower, Karkarduma Community Center Delhi को आगामी एक वर्ष के लिए अधिकृत किया जाता है।

- v) नगरपरिषद् मण्डी डबवाली के पास उक्त अधिकृत एजेन्सी के कार्य आदेश/एग्जीक्यूट को रद्द करने का अधिकार होगा।
- vi) किसी भी प्रकार की जान-माल की हानि के लिए एजेन्सी पूर्णरूप से जिम्मेवार होगी। तथा समय-समय पर माननीय एन0जी0टी0 एवं सरकार से प्राप्त होने वाले नियमों व दिशा-निर्देशों की पालना उक्त एजेन्सी को करनी होगी।
- vii) किसी भी प्रकार की स्वीकृति/अनुमति जैसे पर्यावरण/लेबर/प्रदूषण इत्यादि एजेन्सी को अपने स्तर पर नियमानुसार प्राप्त करनी होगी। किसी भी प्रकार की कोताही पासे जाने पर एजेन्सी उक्त से सम्बंधित सभी प्रकार के कार्य के लिए स्वयं जिम्मेवार होगी।
- viii) अधिकृत कार्यकाल के दौरान पुलिस विभाग द्वारा यदि किसी भी व्हीकल्स का चालान/शील किया जाता है तो उसके लिए पूर्णरूप से उक्त एजेन्सी जिम्मेवार होगी।
- ix) उपरोक्त शर्तों के अतिरिक्त नगरपरिषद् मण्डी डबवाली द्वारा कोई नई शर्त किसी भी समय इन्दाज की जा सकती है तथा नगरपरिषद् मण्डी डबवाली को किसी भी शर्त से संशोधन करने का पूर्ण अधिकार होगा।
- x) किसी भी प्रकार के विवाद की स्थिति में अन्तिम निर्णय जिला नगर आयुक्त शिरसा/माननीय उपायुक्त महोदय शिरसा का होगा, जोकि दोनों पक्षों को मान्य होगा।
- xi) एजेन्सी द्वारा कार्य आदेश जारी होने उपरान्त 07 दिन के अन्दर-अन्दर नगरपरिषद् मण्डी डबवाली के साथ उक्त कार्य हेतु एग्जीक्यूट करना होगा।

कार्यकारी अधिकारी
नगरपरिषद् मण्डी डबवाली

क्रमांक

दिनांक

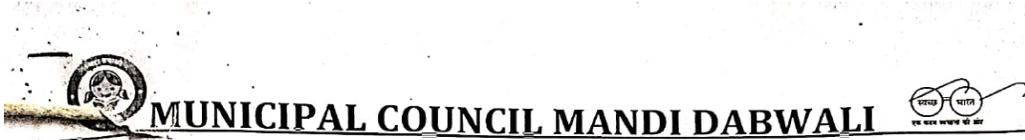
1. इसकी एक प्रति उपायुक्त महोदय शिरसा व जिला नगर आयुक्त महोदय शिरसा को सूचनार्थ प्रेषित है।
2. इसकी एक प्रति सफाई निरीक्षक नगर परिषद मण्डी डबवाली को भेजकर आदेश दिये जाते है कि आप डोर टू डोर कलेक्शन के लिए अधिकृत फर्म द्वारा एकत्रित किये जाने वाले सूखे कूड़े को Green Planet Waste Management Pvt. Ltd., 506, Nipun Tower, Karkarduma Community Center Delhi को दिया जाना सुनिश्चित करें।

कार्यकारी अधिकारी
नगर परिषद् मण्डी डबवाली

Annexure A-8

BIO-REMEDIATION OF LEGACY WASTE





MUNICIPAL COUNCIL MANDI DABWALI

To
M/s Sona Enterprises,
 Sector 12, SCO No. 36,
 3rd Floor, Panchkula.

Memo No.: MCD/XEN/2020/ 1284

Dated: 4/11/2020

Subject: Work Order for the work: Bio-Remediation of Legacy Waste at Existing Dumpsite at Mandi Dabwali.

Agreement Cost: Rs. 2,28,28,896/-

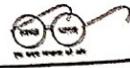
Please refer Rate Approval Letter No. XEN-1/BR/DGULB/2020/4352 dated 26.10.2020. This is to inform you that work cited as above, has been allotted to you at following rates and conditions:

Approved Rates: @ Rs. 744/- per MT

Terms & Conditions:

1. You have to make an agreement with the Municipal Council, Mandi Dabwali within a week after receipt of the work order.
2. You are directed to start the work within 7 days from issue of this work order.
3. The agency has to ensure that there should be no violation of any order of any court and Hon'ble NGT and all the legacy waste should be processed and disposed off as per SWM rules 2016 and as per the guidelines of HSPCB and CPCB.
4. The work should be completed by 07.04.2021 positively.
5. Sanitary Landfill Site (SLF) is to be developed by the agency for the disposal of inert and is to be constructed as per the norms/specification prescribed by the Central Public Health and Environmental Engineering Organization (CPHEEO)/Central Pollution Control Board (CPCB).
6. The fraction arising out of the processed waste such as RDF, compost/soil enriches, C&C Waste and inert are being disposed off scientifically as per the norms of CPCB & SWM rule 2016.
7. The agency has to prepare proper record of quantity of the processed waste.
8. The agency shall ensure that daily processing of waste should be of such quantity that the total waste be processed within the prescribed time frame i.e. 07.04.2021 as given by Hon'ble NGT.
9. The agency shall ensure the standards of the fraction arising after the Bio-remediation of the legacy waste such as recyclables, RDF, Inert and compost etc. are fulfilling the norms of MoEF, CPCB or other Govt. departments and the fractions are transported in the covered vehicles as per the norms of MoEF, CPCB etc.
10. In case of any dispute the Executive Engineer, Municipal Council Mandi Dabwali will be the sole arbitrator and his orders will be final.

Annexure A-8


MUNICIPAL COUNCIL MANDI DABWALI


11. A team comprising of Municipal Engineer and Junior Engineer will check the specification/ work is to be done according NS Items & Rate analysis attached.
12. The inspection committee is competent to amend or add any minor change while execution of the work and contractor is bound to do so.
13. **The Contractor will be bound to follow all the conditions written in the tender form MW4, D.N.I.T. and tender notice.**
14. No material will be supplied by the department.
15. **The amount equivalent to 10% of the work done will be detained for one year from the date of completion of work as warrantee for any fault/damage observed in the work including any kind of damage due to faulty workmanship.**
16. GST/Income Tax/any applicable tax will be deducted from the bill of contractor as per Government instructions at the time of execution/bill payment.
17. Any items of work not provided in the contract schedule of rates, if required to be executed will be paid as per Haryana PWD Schedule of rates 1988, together with the ceiling premium exhibited in the NIT for various Chapters subject to premium or discount tendered by the contractor, where the items exist in Haryana PWD schedule of rates, 1988. The Department reserves the option to take away any item of work of any part thereof at any time during the currency of contract and re-allot to another contractor with due notice to the contractor without liability of compensation.
18. Contractor is required to provide cautionary measurement/sign boards etc. during execution of work, and he is fully responsible for any loss/compensation in case of accident, mishap at the site of work.

o/c
 Executive Engineer/M.E.
 Municipal Council
 Mandi Dabwali

Endst. No.: MCD/XEN/2020/ 1295

Dated: 4/11/2020

A copy of the above is forwarded to the Director General, Urban Local Bodies Haryana, Panchkula for information, please.

Received
 Subhan
 4/11/2020

o/c
 Executive Engineer/M.E.
 Municipal Council
 Mandi Dabwali